

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For The Attention Of The Creditors Of Falcon Auto Engineering Private Limited

RELEVANT PARTICULARS

1.	Name of corporate debtor	FALCON AUTO ENGINEERING PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03/12/2021
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34300HR2021PTC099693
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 429, Sector-8, IMT Manesar, Gurgaon, Gurugram, Haryana – 122052, INDIA
6.	Insolvency commencement date in respect of corporate debtor	09/10/2025
7.	Estimated date of closure of insolvency resolution process	06/04/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SHASHI BHUSHAN PRASAD Regn.No:IBBI/IPA-002/IP-N00676/2018-19/12114
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: G-4/9, 1ST Floor, Malviya Nagar, New Delhi – 110017 Email: shashibpd@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: E-43, LGF, Panchsheel Park, New Delhi – 110017 Email: cirp.falconautoengineering@gmail.com
11.	Last date for submission of claims	22/10/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: (a) www.ibbi.gov.in/home/downloads Physical Address: E-43, LGF, Panchsheel Park, New Delhi - 110017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Falcon Auto Engineering Private Limited on 9th October, 2025. The creditors of Falcon Auto Engineering Private Limited are hereby called upon to submit their claims with proof on or before 22nd October, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11-10-2025
Place: New Delhi

Name and Signature of
Interim Resolution Professional
SHASHI BHUSHAN PRASAD